

FIR No.107/08
Case No.70327/16
PS Punjabi Bagh

25.08.2020

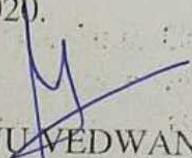
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 21.04.2020 for 25.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for convicts.

Presence of convicts could not be procured on the Cisco webex meet application. In the interest of justice, no adverse order is passed today. Let convicts be notified for the next date of hearing.

Be put up for purpose fixed on 15.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
25.08.2020

FIR No.46/2020
u/s 458/427 IPC
PS Punjabi Bagh

25.08.2020

Fresh charge sheet is filed.

It be checked and registered as per rules.

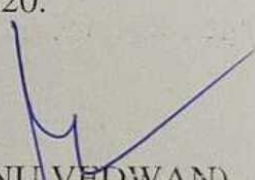
Present: Ld. APP for the State.

Accused is stated to be on bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned for 24.11.2020.



(MANU VEDWAN)
MM-01(West)/THC:Delhi
25.08.2020